

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 32098/2013

UPSC

Petitioner(s)

VERSUS

AJIT KUMAR SINGH & ORS
(with interim relief and office report)

Respondent(s)

Date : 21/04/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Niketa Shrivastava,Adv.
 Ms. Binu Tamta,Adv.

For Respondent(s)
 Mr. Kaushal Yadav,Adv.
 Mr. Shrish Kumar Misra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 3 have already filed the counter affidavit as gets revealed from the perusal of the office report.

The learned counsel for the petitioner shall within a period of three weeks file the fresh particulars of the respondent No. 2 and he shall also take appropriate steps for the service of notice to him within the same period. Dasti in addition is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

List again on 10.8.2015.

(M K HANJURA)
Registrar